DELHI LEGISLATIVE ASSEMBLY

BULLETIN-PART II

(General Information relating to Legislative and other matters)

August, 1994

No. 109

(1) Commencement of the Third Session of the First Legislative Assembly of the National Capital Territory of Delhi.

Members are informed that the Third Session of the First Legislative Assembly of the National Capital Territory of Delhi will commence on Monday, the 22nd August, 1994 in the Assembly Hall, old Secretariat, Delhi.

(2) Allotment of Days for the transaction of business during the Third Session.

The sittings of the Legislative Assembly for the transaction of Government business have been fixed provisionally for 22, 23, 24, 25 and 26 of August, 1994.

A provisional calendar of sittings is being circulated separately.

(3) Time of sittings of Legislative Assembly

Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 P.M. and continue until the business fixed for the day is concluded.

(4) Allotment of days for answering questions during Third G Session (Rule 34)

The following days for answering questions by Ministers in rotational order have been set out below during the Third Session:-

Group	Departments	CHICAGO AND CONTRACTOR OF THE PROPERTY OF THE
	1 3.1.01	Dates of
		answering
State Schoolsed	THE RESERVE OF THE PARTY BUT THE PARTY BUT THE PARTY OF T	questions
A	Administrative Dec	THE THE PROPERTY OF THE PROPER
	Administrative Reforms, General Administration, Language, Home,	Monday
	Development, Agriculture,	August 22
	Excise, Labour, Welfare of SC/STs,	August 22
	Law & Judicial and Food & Supplies.	

Group	Departments	Dates of Answering
В	Services, Vigilance, Environment Forest & Wild Life, Sales-tax, Gurudawara Elections & Administration of Gurudawara, Tourism, Elections.	Tuesday August 23
С	Transport, Public Relation Doott., Education, Training & Technical Education, Finance, Social Welfare, Employment.	Wednesday August 24
D	Urban Development, Irrigation & Flood, Industries, Medical & Public Health	Thursday August 25
E	Land & Building, Revenue, Planning, Co-operation, Prevention of Food Adulteration & Jail.	Friday August 26

(5) Notices of Questions and Holding of Ballots

Under rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than twelve clear days notice of question is to be given by the Members and not more than three Starred questions on a day can be asked vide rule 33(2) abid. It has been decided that the notices of questions for the Third Session will be received on the dates given below and ballot thereof will be held on the dates indicated against each:-

S.NO.	Date of sitting	Group of Depart- ment	Last date of receipt of notices of questions for the Departments indicated in	Date of holdin ballots for notices of question for determining priority for oral answers
ALTERNATIVE LANGEST CH.	A second	3	THE THE TALL PROPERTY OF THE P	ET MILLEUTEZAL LIGHZTS ATTENDED PRINCES IN
1.	22.8.1994	, , , , , , , , , , , , , , , , , , ,	9.8.1994 upto 15.00 hrs.	9.8.1994 17.00 hrs
2.	23.8.1994	,B i	10.8.1994 upto 15.00 hrs	10.8.1994 17.00 hrs

1	THE PARTY OF THE PARTY OF THE PARTY. IN	AND A DESIGNATION OF THE PROPERTY OF THE PROPE	4	AUGUSTA W STORES TO STORE WITH STORE
3.	23.8.1994	1C1	11.8.1994 upto 15.00 hrs	11.8.1994 17.00 hrs
4.	24.8.1994	ıDı	12.8.1394 upto 15.00 hrs	12.8.1994 17.00 hrs
5.	25.8.1994	1E 1	12.8.1994 upto 15.00 hrs	12.8.1994 17.00 hrs

Note:

- (1) Notices of questions for the Third Session will be received with immediate effect.
- (2) A Member may give notices of only five questions in a day including starred questions and unstarred questions and Short Notice questions (Rule 33).
- (3) The clubbing of questions will only be done in case of more Members give notice of the same substance for the same date. Any question received on the same subject for answers for the subsequent dates are liable to be disallowed. (Rule 28 VI).
- (4) Members are requested kindly to indicate clearly and legibly their priority on the questions. In case no priority is indicated, the priority will be decided according to the time of their receipt.
- (5) Ballots will be held in the presence of an officer of the Assembly Secretariat. Members are requested kindly to make it convenient to witness the balloting of notices of questions on the dates fixed for the purpose (Rule 30(1).
- (6) Private Members' Business during the Third Session

The following day has been allotted for the transaction of Private Members' Business during the Third Session:

Friday, the 26th August, 1994 - Resolutions

(7)

Private Member's Resolutions

Members are informed that the Speaker has been pleased to allot the following day for the receipt of the Private Members' Resolutions and the date for balloting of the same will be as mentioned against that date:

Day alloted for Private Members' Resolutions.

Date upto which the Resolutions

Date of balloting of Resolutions

can be received.

Friday 26th August, 1994

12.8.1994 upto 15.00 hrs 12.8.1994 17.00 hrs

The balloting of the Resolutions will be held in the Room of Secretary on the date and time fixed for balloting.

A Member who wishes to move a resolution shall give ten clear days' notice of his intention and shall together with the notice, submit the text of the Resolution which he wishes to move. The 13, 14 and 15th August being Holiday, the notice for resolution will be received upto 15.00 hrs on 12.8,1994.

(8)

ATTENDANCE REGISTER

Attention of all the Members is invited to rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which the Hon'ble Members have to mark their attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half-an-hour before the sitting, in left and right lobbies of the House. The Members are requested kindly to mark their attendance therein daily.

(9)

PROCEDURE OF NOTICES

Attention of Members is invited to Rule 238 of Rules of Procedure and Conduct of Business in the Delhi Legislative Assembly which reads as follows:-

- "230(1) Every notice required by the rules shall be given in writing addressed to the Secretary and shall be left at the Table or in his office during working hours.
 - (2) Unless otherwise provided in these rules, a notice received in the office at hours after other than these specified in the preceding sub-rule shall be treated as given on the next opening day.

....P/5

(3) While the House is sitting, copies of the notices except of cut motions, received under sub-rule (1) by 4.00 p.m. shall be circulated by the Secretary to Members by 10.00 a.m. next day".

Every notice should be signed in ink by the Members giving the notice, indicating the Division Number and the name of Member in Capital Letters and should be deposited in the Assembly Notice Office.

All notices delivered in the Assembly Notice Office are date stamped and the time of receipt is also indicated thereon.

The Assembly Notice Office is responsible for transmission of their notices to Branches/ Officers concerned without delay. Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.

The hours specified for notices being received by Assembly Notice Office are between 9.30 hours and 15.00 hours every day except Saturday, Sunday or a Fublic Holiday. Notices left at the Notice Office after 15.00 hours are treated as given at 9.30 hours on the next working day. This is not intended to preclude Members from sending notices addressed to the Secretary by post.

Communications on different matters may not be combined in one letter.

Notice period required for some of the Notices which are frequently given by Members, is as under :-

(1)	Questions - Starred & Unstarred	Bred	Not less than 12 clear days.
(2)	Short Notice Question	Post	Not less than 3 clear days
(3)	Private Members' Resolutions	-	Not less than 10 days
(4)	Private Members' Bills	-	15 days